

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:1391
ANSWERED ON:02.12.2014
MEDICAL TEST OF WOMEN BOXERS
Mishra Shri Anoop

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether pregnancy tests have been conducted on married and unmarried women boxers recently in violation of law;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the remedial measures proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI SARBANANDA SONOWAL)

(a) & (b) Madam, for participation in Women's World Boxing Championship, 2014 held at Jeju Islands, South Korea, the International Boxing Federation (AIBA) prescribed a number of requirements to be met by women boxers. Non-pregnancy form issued by a medical doctor was one of the requirements.

The Boxers were aware of the need for "Non-Pregnancy Certificate" and requested the team Coaches & Chief Coach to arrange for the test, as they were unaware of the place to undergo this test. The Chief Coach appointed by Boxing India thus requested Sports Authority of India (SAI) to arrange for the test. The test was facilitated by SAI on receipt of written request from the Chief Coach of Boxing India, supported by written request from the boxers, followed by individual consent form from the boxers who were to participate in the competition. The test was conducted through collection of urine samples which was non-invasive. There was no violation of any law.

(c) Does not arise in view of reply given for para (a) & (b) above.